

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 217
IB-2306/ND/2019**

IN THE MATTER OF:

Mrs. Sunita Jaiswal and Anr.

...PETITIONER

Vs.

M/s. Ireo Residences Company Pvt. Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

Order delivered on 05.03.2020

Coram:

SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor/F.C. :Mr. Mohd. Adi Alvi, Advocate

**For the Respondent/ Corporate-debtor :Mr. Siddharth Tandon,
Advocate**


ORDER

Vide order passed by the Hon' ble Apex Court in Writ Petition (Civil)

No. 26/2020 in which the Hon' ble Apex Court has passed the order:-

**“Status quo, as of today, with respect to the pending applications,
shall be maintained in the meanwhile.”**

Let the case be placed after disposal of the Writ Petition (Civil) No.
26/2020. Post the matter to 1st April, 2020.



**(V.K. Subburaj)
Member (T)**



**(Abni Ranjan Kumar Sinha)
Member (J)**